

या। नमूनों के परीक्षणों से प्रगट हो गया था कि इन हीरे की खानों पर काम करना प्राथमिक रूप से भी लाभदायक प्रस्ताव था।

(ग) विभाग ने इन खानों पर भविष्य में काम करने का निश्चित कार्य-क्रम अभी नहीं बनाया है, क्योंकि विभाग का कार्य-क्रम खानों को सरकारी अधिकार में ले लेने और उसके लिये दूसरी पंचवर्षीय योजना में इस काम पर धनराशि लगाने की मात्रा के निर्णय पर निर्भर है।

Arrangement for Government Litigation

602. Shri Anirudh Sinha: Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 124 on the 13th November, 1957 regarding decisions arrived at the State Law Ministers' Conference and lay a statement on the Table showing the steps taken for:

(i) reducing legal expenses of Government;

(ii) making arrangements for Central Government's litigation in the High Courts and subordinate courts and State Government's litigation in the Supreme Court; and

(iii) providing legal aid to the poor?

The Deputy Minister of Law (Shri Hajarnavis): A statement is laid on the Table of the House. [See Appendix III, annexure No. 45.]

Arrears in High Courts

603. Shri Anirudh Sinha: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 124 on the 13th November, 1957 and lay a statement on the Table showing to what extent the decisions arrived at the State Law Ministers' Conference have so far been implemented for:

(i) clearing arrears in High Courts; and

(ii) checking corruption in the administrative machinery of Law Courts?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(i) The conclusions reached at the State Law Ministers' Conference held on the 18th and 19th September, 1957 were more in the nature of recommendations requiring action by the High Courts and the State Governments. Each Law Minister was requested to place before the Judges of the State High Court for their consideration the conclusions pertaining to the item—heavy arrears and delay in the High Courts. A conference of the Chief Justices of the various High Courts was held in the third week of October 1957. The conference discussed the measures to be taken to tackle the problem of arrears in the High Courts.

The Central Government have sanctioned the following temporary posts of Additional Judges to help in clearing the arrears.

Name of High Court	No. of Additional Judges sanctioned	Tenure of the post
Allahabad	2	Two years.
Andhra Pradesh	3	Two years.
Bombay	4	Till 31-12-'59.
Calcutta	4	Two years.